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SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 35 (RE-2007) / 2004-2009

NEW DELHI, DATED 8th October, 2007

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends the Notification No. 56 (RE-2006)/2004-09 dated 29th March, 2007, as under :

1. The existing policy for import of items falling at Exim Codes 1001 10 90 (Durum Wheat: Other) and 1001 90 20 (Other Wheat) shall remain in abeyance till further orders. During this period, import of these items will be allowed freely.
2. This issues in public interest.

Sd/-
(R. S. Gujral)

Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No.01/89/180/Misc.66/AM06/PC-1A)